



महाराष्ट्र शासन राजपत्र

असाधारण भाग पाच-अ

वर्ष ४, अंक ११(३)]

मंगळवार, मार्च २७, २०१८/चैत्र ६, शके १९४०

[पृष्ठे ५, किंमत : रुपये ३६.००

असाधारण क्रमांक २१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद)

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on the 27th March 2018 is published under Rule 117 of the Maharashtra Legislative Assembly Rules :—

L. A. BILL No. XXVIII OF 2018.

A BILL

to amend the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016 and for matters connected therewith or incidental thereto.

Mah. XXX of 2016. WHEREAS, it is expedient to amend the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016 and for matters connected therewith or incidental thereto ; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Motor Vehicles Tax (Amendment) (Amendment) Act, 2018. Short title.

Mah. XXX of 2016. 2. In section 1 of the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016, for sub-section (2), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 24th October 2016, namely :— Amendment of section 1 of Mah. XXX of 2016.

“(2) It shall be deemed to have come into force on the 24th October 2016.”

Validation of
levy and
collection of
Road Safety
Cess.

3. The Road Safety Cess levied and collected by the Government Notification, Home Department, No. MVR. 0716/CR-324/TR-2, dated the 17th October 2016, issued under section 3B of the Maharashtra Motor Vehicles Tax Act, as amended by the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016, shall be deemed to be levied and always deemed to have been validly levied and collected in accordance with the law, as if the said section 3B had been in force with effect from the 24th October 2016, and no suit or legal proceedings shall be maintained or continued in any Court against the State Government or any officer or servant or any Authority whatsoever, for the refund of any cess so paid.

LXV of
1958.
Mah.
XXX of
2016.

STATEMENT OF OBJECTS AND REASONS.

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..... 2) of section 1 of
the said Amendment Act of 2016 provides that, it shall come into force on
such date, as the State Government may, by notification in the *Official Gazette*,
appoint.

2. The Government has issued Notification on the 17th October 2016,
for levy of Road Safety Cess, with effect from the 24th October 2016. However,
inadvertently, the notification under sub-section (2) of section 1 of the
Maharashtra Motor Vehicles Tax (Amendment) Act, 2016 has not been issued.
It is, therefore, proposed to rectify the said error by amending the
commencement clause of the said Act with effect from the 24th October 2016.

3. Hence, this Bill.

Mumbai,
dated the 28th March 2018.

DIVAKAR RAOTE,
Minister for Transport.

FINANCIAL MEMORANDUM

The Bill proposes to amend the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016 (Mah. XXX of 2016), with a view of bring into force the provisions of the said Act with effect from the 24th October 2016.

There is no provision in the Bill which would involve the recurring or non-recurring expenditure from the Consolidated Fund of the State on its enactment as an Act of the State Legislature.

GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207 OF THE
CONSTITUTION OF INDIA

(Copy of Government of Maharashtra Order, Law and Judiciary
Department)

In exercise of the power conferred upon him by clause (1) of Article 207 of the Constitution of India, the Governor of the Maharashtra is pleased to recommend to the Maharashtra Legislative Assembly, the introduction of the Maharashtra Motor Vehicles Tax (Amendment) (Amendment) Bill, 2018.

Vidhan Bhavan :

Mumbai,

Dated the 27th March, 2018.

DR. ANANT KALSE,

Principal Secretary,

Maharashtra Legislative Assembly.